

DELHI LEGISLATIVE ASSEMBLY

Bulletin - Part II

(General Information relating to Legislative and other matters)

(Wednesday, December 15, 1993/Agrahayana 24, 1915  
(Saka)

No. 20.

Election of Deputy Speaker

In pursuance of Rule 8 of the Rules of Procedure and Conduct of Business in the Legislative Assembly of the National Capital Territory of Delhi, the Speaker has been pleased to fix the 17th December, 1993, for holding the election to the office of the Deputy Speaker of the Legislative Assembly of the National Capital Territory of Delhi.

(2) In this connection, attention of Members is invited to sub-rules (2), (3) and (4) of Rule 8 of the Rules of Procedure and Conduct of Business in the Legislative Assembly of the National Capital Territory of Delhi which are reproduced below:-

"(2) At any time before noon on the day preceding the date so fixed, any member may give notice in writing, addressed to the Secretary, of a motion that another member be chosen as the Deputy Speaker of the House and the notice shall be seconded by a third member and shall be accompanied by a statement by the member whose name is proposed in the notice that he is willing to serve as Deputy Speaker, if elected :

Provided that a member shall not propose his own name, or second a motion proposing his own name, or propose or second more than one motion.

(3) A member in whose name a motion stands on the list of business shall, unless he states that he does not wish to move the motion, move the motion when called upon to do so. In either case he shall confine himself to a mere statement to the effect that he moves the motion or that he does not intend to move the motion.

contd..2.

(4) The motions which have been moved and duly seconded shall be put one by one in the order in which they have been moved, and decided, if necessary, by division. If any motion is carried, the person presiding shall, without putting later motions, declare that the member proposed in the motion which has been carried, has been chosen as the Deputy Speaker of the House."

(3) In the present case, notices of motions for the election of the Deputy Speaker can be given before noon on the 16th December, 1993, in Room No.53, Old Secretariat, Delhi.

(4) For the convenience of Members, form for giving notices of motions for election of Deputy Speaker are available in the Secretariat (Room Nos. 51 & 53, Old Secretariat).

K.S. GUPTA  
SECRETARY